

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

STARRED QUESTION NO:324  
ANSWERED ON:14.03.2006  
EXPORT OF IRON ORE  
Jalappa Shri R.L.

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) the details with regard to the quantity of iron ore being exported from the country, State-wise;
- (b) whether any restriction has been laid down by the Government in respect of quantum of iron ore to be exported by any individual State;
- (c) if so, the details thereof;
- (d) whether export of iron ore from Bellary and Tumkur districts of Karnataka has been permitted;
- (e) if so, the quantum of iron ore exported from Bellary and Tumkur districts of Karnataka ;
- (f) whether the government has received any complaints against exporters for violating norms laid down for the export of iron ore; and
- (g) if so, the details thereof alongwith the inquiry conducted in this regard?

**Answer**

MINISTER OF COMMERCE AND INDUSTRY ( SHRI KAMAL NATH )

(a) to (g): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (g) OF LOK SABHA STARRED QUESTION NO. 324 FOR ANSWER ON 14.03.2006 REGARDING 'EXPORT OF IRON ORE' .

(a) The state-wise figures of exports of iron ore are not maintained. However, the quantities of iron ore exported from the country during 2002-03, 2003-04 & 2004-05 are 48.02, 62.57 & 78.15 (Provisional) Million Metric Tonnes, respectively.

(b)&(c): No, Sir. However, in order to conserve the high grade iron ore for domestic consumption, an annual ceiling of 3.0 Million Metric Tonnes on lumpy ore and 3.8 Million Metric Tonnes on fines ore has been imposed on exports from the Bailadila Sector of Chhattisgarh State.

(d): Yes, Sir.

(e): District-wise details of exports of iron ore are not maintained.

(f)&(g): During November, 2004, a joint team of officials of Director General of Foreign Trade (DGFT) and Export Inspection Council (EIC) had conducted test checks of consignments of iron ore, wherein one consignment was found to have exported iron ore containing iron content more than 64% without valid permission. Under Foreign Trade (Development & Regulation) Act, 1992, a fiscal penalty of Rs. 10 lakhs was imposed on the firm, which has since been paid.